

**Office of the District and Sessions Judge, Kangra at Dharamshala  
H.P.**

No.DSJ/EC/(4-25)/2020\_\_\_\_\_

Dated:

**OFFICE ORDER**

This office has been receiving applications from Police Stations seeking permission to file the challan before the court of Magistrate, whereas, there is no requirement of seeking permission for filing of challan before the Court of Magistrates.

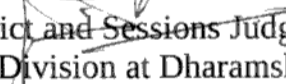
It is, therefore, directed that the SHOs concerned shall file the challans before the Court of Magistrates, where, the accused is in custody and the period of 60/90 days is going to lapse, only in cases where the trial is to be held by the Magistrates or the case is to be committed by the Magistrates, to the Court of Sessions. In other cases, the challans shall be filed, as usual before the Sessions Court, where the cognizance is to be taken directly without committal, by the Sessions Court.

District and Sessions Judge,  
Kangra Division at Dharamshala.

Encl. No.DSJ/EC/(4-25)/2020:- 2987-3005 Dated: 25-04-2020

Copy forwarded though Email to:-

1. All the Judicial Officers of Kangra Civil and Sessions Division for information and necessary action.
2. The Superintendent of Police, Kangra at Dharamshala for information and necessary action. He is requested to direct Incharge of all the Police Stations/Police Posts in Kangra District to comply with the instructions.
3. Guard file.

  
District and Sessions Judge,  
Kangra Division at Dharamshala.